

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC" : DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER

ITA.No.1914/Del./2018
Assessment Year 2005-2006

Shri Talwinder Singh, M/s. New Lehar International, E-92, EPIP, Kasna, Greater Noida, Distt. Gautam Budh Nagar, (U.P.) PAN ABKPS2455A	vs.	The Income Tax Officer, Ward - 4, Now, Ward-3(5), A-2D, Ayakar Bhawan, Sector- 24, Noida - 201 301.
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Shri S.L. Anuragi, Sr. D.R.

Date of Hearing :	05.12.2018
Date of Pronouncement :	05.12.2018

ORDER

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-1, Noida, Dated 29.09.2016, for the A.Y. 2005-2006.

2. The Ld. D.R. filed copy of the letter Dated 16.08.2018 of the assessee in which assessee prayed that he does not want to press the appeal. It may also be noted here that assessee did not appear before the Ld. CIT(A) to prosecute the appeal. In this view of the matter, appeal of the assessee is dismissed as not pressed.

4. In the result, appeal of the assessee is dismissed.

Order pronounced in the open Court.

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 05th December, 2018

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.